

THE
PARLIAMENTARY DEBATES
(Part II—Proceedings other than Questions and Answers)
OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Friday, 7th May, 1954.

*The House met at a Quarter Past Eight
of the Clock*

[MR. SPEAKER *in the Chair.*]

QUESTIONS AND ANSWERS

(See Part I)

9-05 A.M.

DEATH OF SHRI B. L. TUDU

Mr. Speaker: I regret to inform the House of the passing away of Shri Bharat Lal Tudu, who was a sitting Member of the House. His age was 57. He passed away last night and I understand that the funeral service will take place at the church near Parliament House at twelve o'clock and the funeral will start at about 12-30 p.m. We mourn the loss of Shri Bharat Lal Tudu, and I am sure the House will join me in conveying our condolences to his family. The House may stand in silence for a minute.

I understand that it has been agreed that the House will rise at 11 a.m. today to enable Members to attend the funeral in case they wish to do so.

**MESSAGE FROM THE COUNCIL
OF STATES**

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:

"In accordance with the provisions of rule 97 of the Rules of

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Procedure and Conduct of Business in the Council of States, I am directed to enclose a copy of the Children Bill, 1954, which has been passed as amended by the Council of States at its sitting held on the 28th April, 1954."

CHILDREN BILL

Secretary: Sir, I lay the Children Bill, 1954, as passed by the Council of States, on the Table of the House.

**CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE
SITE FOR LOCATION OF NEW STEEL PLANT**

Shri Anirudha Sinha (Darbhanga East): Under rule 215, I beg to call the attention of the Minister of Production to the following matter of urgent public importance and I request that he may make a statement thereon:—

"(i) The Minister of Production in his reply to the debates on the Demands for Grants stated in the House that the memorandum of the German experts for the location of the new Steel Plant were sent to all the four claimants, namely, the Governments of Bihar, Uttar Pradesh, Madhya Pradesh and Orissa, to elicit their opinion and views.

(ii) That the Government of Bihar did not forward their views and as such the representative of that Government was not invited